

**REPORTS OF THE COMMITTEE
ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

SECOND LOK SABHA

Sixty Sixth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1960

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COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS

Sixty-sixth Report

(SECOND LOK SABHA)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present on their behalf, this their Sixty-sixth Report.

2. The Committee met on the 8th August, 1960 for -

(1) Classification and allocation of time for discussion of the Bills (Vide Appendix)

(2) Examination of the following Bills under Rule 294(1)(a) of the Rules of Procedure seeking to amend the Constitution -

(i) Constitution (Amendment) Bill (Amendment of Article 80) by Shri Shree Narayan Das.

(ii) Constitution (Amendment) Bill (Amendment of Article 171) by Sarvashri Shree Narayan Das and Radha Raman.

(iii) Constitution (Amendment) Bill (Amendment of Article 324 etc.) by Shri Shree Narayan Das.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Jhulan Sinha (who is also a Member of the Committee), Radha Raman and Shree Narayan Das attended the sitting.

II. Classification and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee placed all the four Bills in category 'B' and allotted time for each of the Bills as shown in column 5 of the Appendix.

III. Examination of the Constitution (Amendment) Bills

5. The Committee postponed the consideration of the Bills to the next sitting.

IV. Recommendations

6. The Committee recommends that the categorisation and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House.

NEW DELHI,

AMAR SINGH SAIGAL

The 9th August, 1960
Sravana 18, 1882 (Saka)